

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 102**  
**Appeal No. 68/252/ND/2024**

**IN THE MATTER OF:**

Income Tax officer	...	Appellant
Versus		
Registrar of Companies	...	Respondent
(Vynchestra Tours and Travels Pvt. Ltd.)		

**Under Section 252(1) of the Companies Act, 2013.**

**Order delivered on 07.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant : Mr. Rishabh Nangia, Jr. St. Counsel  
Mr. Puneet Rai, Sr. St. Counsel

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

This is an appeal filed by the Appellant-Income Tax Department under Section 252(1) of the Companies Act, 2013. Mr. Rishabh, Junior Standing Counsel on behalf of the Appellant-Income Tax Department is present physically. We have heard the submissions made by Learned Counsel for the appellant. Issue notice to the respondents, returnable by 20.02.2024. The appellant is directed to serve notice to the respondents through all modes i.e. speed post, registered post, email and courier etc. and the affidavit of service be filed within one week. Reply on behalf of the respondents be filed within three weeks on receipt of notice, with advance copy to the other side. Rejoinder, if any, be filed within one week. Let this matter be posted to 02.07.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**